

(a) whether the Government propose to bring out a White Paper on the working of public sector undertakings;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). In view of the fact that the Statement on Industrial Policy of 24th July 1991 also covers the public sector, the Government had decided that it was not necessary to bring out a White Paper.

Decontrol on Ammonia Chloride Fertilizer

*1526. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government propose to decontrol Ammonia Chloride fertilizer;

(b) if so, the reasons therefor;

(c) whether this decision is likely to result in closure of existing Ammonia Chloride manufacturing units; and

(d) if so, the steps taken to save these units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b)

The price and movement controls on Ammonium Chloride have been removed with effect from 10.6.1994, keeping in view its low nitrogen content and relatively small contribution to the overall nutrient nitrogen supply in the country.

(c) and (b). The producers of Ammonium Chloride are free to sell their product at prices determined by market forces. There are only two Ammonium Chloride manufacturing units in the country. So far, there is no report about the closure of these units.

Fertilizer Units

*1527. SHRI GURUDAS KAMAT:
KUMARI SUSHILA TIJIYA:
SHRI SANDIPAN BHAGWAN
THORAT:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "FCI Units may be put for sale" appeared in the 'Pioneer' dated July 15, 1994;

(b) if so, the facts of the matter reported there in and the reaction of the Government thereto;

(c) the names of the sick units identified for rehabilitation; and

(d) the names of the chronically sick units which have been identified for closure/sale to private sector and arrangement made for rehabilitation of workers likely to be affected?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a). Yes, Sir.

(b) to (d). Fertilizer Corporation of India Ltd. (FCI), which owns fertilizer units located at Sindri, Ramagundam, Talcher and Gorakhpur, was declared a sick company by the Board for Industrial & Financial Reconstruction (BIFR) on 6.11.92 in accordance with the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. BIFR had also appointed Industrial Credit & Investment Corporation of India (ICICI) as the Operating Agency in respect of FCI. In the hearing held on 14.7.94, BIFR directed ICICI to evaluate all the alternatives for rehabilitation of the units of FCI from the angle of technical, financial and commercial viability and submit its proposals to BIFR within 3 months. ICICI has also been directed to explore entrepreneurs in other sectors for a possible change over of the management of the units, if found necessary. Any final decision on restructuring and rationalisation of manpower of the units of FCI would depend upon the outcome of the proceedings pending before BIFR, which is a quasi-judicial authority.

Compensation to Displaced Families in Chandipur, Orissa

*1528. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether any compensations were paid to the families displaced from the safety zone during the period of launching of 'Agni' at Chandipur, Orissa last time; and

(b) if so, the amount so paid and the number of affected families?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) Rs. 10,80,000/- sanctioned as compensation for 11,000 persons during the last Agni launch on 19 February, 1994 had been paid to the Government of Orissa for further disbursement to the evacuees.

Unauthorised Occupation of Government Quarters.

*1529. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of Government quarters in general pool of Directorate of Estates in Delhi, category-wise;

(b) the number of Government quarters under unauthorised occupation, category-wise and since when; and

(c) the steps the Government propose to take to get these quarters vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K THUNGON): (a):

Type	I	16,431
Type	II	23,118
Type	III	16,215
Type	IV	5,001
Type	IV(S)	384
Type	V	1,887
